

Order of 30.9.99

copy of order
may be given to both
the counsels

4.10.99

Pradipta
S. C. S.

1. M.A. #05/99 for
order as per MeaC

12-X-99

Beach

Pursue this OA any further,
the OA is disposed of as not
being pressed. Memo filed by
the learned counsel for the
applicant is accordingly disposed.

V/Re - Chaitanya

Member (Jud)

ORDER NO. 12, DATED 13-10-1999.

This matter was disposed of in
order dated 30-9-1999 on the ground of not
being pressed. Learned counsel for the
petitioner has filed a Memo before the
order dated 30.9.1999 was passed. Learned
counsel for the petitioner has filed a Misc.
Case No. 705/99 with copy to other side.
We have heard Mr. Pradipta Mohanty, learned
counsel for the Applicant and Mr. Anup Kumar
Bose, learned Senior Standing Counsel (Central)
appearing for the Respondents on Misc. Appl.
No. 705/99. The case of the petitioner in this
Miscellaneous Application No. 705/99 is that
in order dated 30-9-1999 we had recorded the
submission of the learned Senior Standing
Counsel Mr. Bose that the applicant's transfer
order has been changed from Khurda Road to
Jajpur Road and he has already joined there.

Order off. 13.10.99

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Proposed
S.O. (J)

It is submitted by the learned counsel for the petitioner that it gives an impression that as if applicant is satisfied that his transfer to Jajpur Road. As a matter of fact in Memo filed by him that alongwith him certain other persons who were transferred from the Office of the Balasore SRO had represented and in consideration of their representation, they have been allowed to continue at Balasore SRO after cancelling the transfer order. Applicant states that he proposes to file a similar representation to the Respondents for consideration but the above order dated 30-9-1999 stands against the consideration of his representation. In view of the above, the Miscellaneous Application is disposed of with a direction to the Respondents that incase the applicant files a representation against his posting at Jajpur Road they should dispose of the representation expeditiously without being influenced by any observation which might have made in our order dated 30.9.1999. MA is accordingly disposed of. Let a copy of this order be given to learned counsel for both sides.

Vice-Chairman

Member (Judicial)